

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

C.C.A. No. 103 of 1994

IN

O.A. No. 588 of 1992

Dated: 20.2.1995

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T.L. Verma, J.M.

Sri Phool Chand Sonkar. <sup>Sri</sup> ... Applicant.  
( By Advocate <sup>S.S.</sup> Tripathi  
Versus

Sri Bhoop Nath Prasad Tripathi, S.S.R.M.  
Division, Gorakhpur. ... Respondent.

ORDER

( By Hon. Mr. S. Das Gupta, Member(A) )

None for the applicant. On the earlier occasions also, none appeared on behalf of the applicant. It is seen from the operative portion of the Tribunal's judgment and order dated 26.3.1993 that certain disciplinary actions taken against the applicant was quashed giving liberty to the respondents to proceed with the disciplinary proceedings from the stage of furnishing the reasons for disagreement with the inquiry report. It appears that thereafter, the respondents have passed an order pursuant to the decision of the Tribunal stating that the applicant shall be entitled to receive the payment of Rs. 10,000/- recovered from him along with the restoration to the stage of his original pay scale. As regards the payment of the suspension period, it has been stated therein that the same will be decided after further consideration of the decision of the Tribunal. There is no doubt that this order has

been passed after some delay but there is nothing to ~~say~~ show  
that such delay was wilful or deliberate.

2. In view of the fact that the Tribunal's order has been substantially complied with, there is no case for contempt of the Tribunal's order. The contempt petition, is therefore, dismissed.

*J. H. S.*  
Member (J)

*W. E.*  
Member (A)

(n.o.u.)